

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 728 of 2016 in DFR No.3520 of 2016
and IA No. 726 of 2016

Dated: 09th January, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I J. Kapoor, Technical Member

In the matter of :

M/s Shree Renuka Sugars Ltd. ...Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi and
Ms. Garima Dhillon

Counsel for the Respondent(s) : -

ORDER

IA No. 728 of 2016

(Appl. for condonation of delay in re-filing the appeal)

There is 28 days delay in re-filing this appeal.

We have heard learned counsel for the Applicant/Appellant. For the reasons stated in the application, delay in re-filing the appeal is condoned.

Application is disposed of.

IA No. 726 of 2016

(Appl. for leave to appeal)

Issue notice to the Respondents returnable on 09.02.2017. Dasti, in addition, is permitted.

List the matter on **09.02.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson